

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF NEELKAMAL ESTATES
PRIVATE LIMITED**

1.	Name of the Corporate Person	Neelkamal Estates Private Limited
2.	Date of Incorporation of the Corporate Person	08 th March 1989
3.	Authority under which corporate person is incorporated/ registered	The Companies Act 1956, The Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identity Number of corporate person	U32109KA1989PTC009897
5.	Address of the Registered Office and Principal Office (if any) of the corporate person	No. 205/206, Embassy Chambers, No. 5, Vittal Malya Road, Bangalore, Karnataka - 560 001
6.	Liquidation commencement date of corporate person	01 st December 2021
7.	Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai #68, Chitrapur Bhavan, 6B, 6 th Floor, 8 th Main, 15 th Cross, Malleshwaram, Bangalore-560055 Pragnya.cas@gmail.com 9845666596, 080-23565641 IBBI/IPA-001/IP-P01313/2018-19/12054
8.	Last date of Submission of claims	31 st December 2021

Notice is hereby given that Neelkamal Estates Private Limited has commenced voluntary liquidation on 01st December 2021.

The stakeholders of Neelkamal Estates Private Limited are hereby called upon to submit a proof of their claims, on or before 31st December 2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Bangalore
Date: December 04, 2021

CA Ganesh P Pai

Registered Insolvency Professional
Registration No: IBBI/IPA-001/IP-P01313/2018-19/12054


Ganesh Panduranga Pai
Insolvency Professional